

### Condition of Indian workers in Bahrain

125. SHRI INDRAJIT GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Bahrain Worker's Union has drawn his attention to the miserable plight and degrading conditions of Indian workers in Bahrain;

(b) whether there is any agreement at Government level between India and Bahrain regarding the conditions or employment of Indian labour recruited by official or private agencies in Bahrain; and

(c) if not, what action Government is taking to safeguard the interests of Indian workers in Bahrain?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) No, Sir.

(c) whenever any complaints of maltreatment/ discrimination are received from individual Indians in Bahrain, the Indian Embassy takes up the case with the relevant Bahraini authorities and has in most cases succeeded in getting the grievances redressed.

### Expenditure incurred on Asiad 1982

126. SHRI INDRAJIT GUPTA:  
SHRI DIGAMBER SINGH:

Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) how far the preparations for Asiad 82 have progressed;

(b) what is the total expenditure so far incurred by the Special Organising Committee for Asiad 82; and

(c) whether all arrangements for holding the Asiad will be completed according to schedule?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) Preparation for Asiad, 82 have progressed satisfactorily and are nearing completion.

(b) The Special Organising Committee have intimated that the total expenditure incurred by them till May 1982 for Asiad, 82 is Rs. 2.85 crores which includes Rs. 88 lakhs on purchase of Giant Score Board.

(c) Yes, Sir. The arrangements for holding the Asiad will be completed well in time for the Games.

### Eviction from Railway Land in Gauhati Municipality

127. SHRI INDRAJIT GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether action is being taken to physically evict from Railway land under the Gauhati Municipality, Assam, hundreds of families who have settled there for years;

(b) whether such eviction will apply to railway employees also, who have not been provided with railway quarters; and

(c) whether in view of the hardship involved, non-railway employees will be provided with alternative house-sites at Amingaon on the opposite bank of the Brahmaputra river?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). According to extant rules, action is required to be taken to evict unauthorised encroachers from Railway land and this covers all the encroachers, whether these are outsiders or Railway men. Action is being gradually taken accordingly.

(c) The responsibility for resettlement of the encroachers removed